

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) NO. 121/Chd/HRY/2017

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016.**

Brij Lal Ashok Kumar

....Petitioner-Operational Creditor

Versus

M/s. Tara Chand Rice Mills Pvt. Limited

....Respondent-Corporate Debtor

Present: Mr. Rakesh Kumar & Mr. Rajiv Sharma, Advocates for petitioner-Operational Creditor.
Mr. Nahush Jain, Advocate for respondent-Corporate Debtor.

The learned counsel for the petitioner has filed fresh affidavit in compliance with the order dated 17.01.2018 along with rectified consent letter from the proposed Interim Resolution Professional in Form 2 and revised index of invoices apart from other documents. Copy of the same has been supplied to the respondent. The same be taken on record.

List the matter on 07.03.2018 for arguments.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

February 01, 2018
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